

Rep. Law Act 58 of 1960, s. 2 & Sch I (w/ 28.12.60)

THE INDIAN SUCCESSION (AMENDMENT) ACT, 1957

No. 34 OF 1957

[17th September, 1957]

An Act further to amend the Indian Succession Act, 1925.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Indian Succession (Amendment) Act, 1957. Short title.

2. For section 382 of the Indian Succession Act, 1925, the following section shall be substituted, namely:— Substitution of new section for section 382.

“382. Where a certificate in the form, as nearly as circumstances admit, of Schedule VIII—

(a) has been granted to a resident within a foreign State by an Indian representative accredited to that State, Effect of certificate granted or extended by Indian representative in foreign State and in certain other cases.

or

(b) has been granted before the commencement of the Part B States (Laws) Act, 1951, to a resident within any Part B State by a district judge of that State or has been extended by him in such form, or

(c) has been granted after the commencement of the Part B States (Laws) Act, 1951, to a resident within the State of Jammu and Kashmir by the district judge of that State or has been extended by him in such form,

the certificate shall, when stamped in accordance with the provisions of the Court-fees Act, 1870, with respect to certificates under this Part, have the same effect in India as a certificate granted or extended under this Part.”

*Rep. Law Act 58 of 1960, S. 2 & Sch I (orig 26.12.60)*

THE INSURANCE (AMENDMENT) ACT, 1957

No. 35 OF 1957

[17th September, 1957]

An Act further to amend the Insurance Act, 1938.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Insurance (Amendment) Act, 1957.

(2) It shall be deemed to have come into force on the 1st day of September, 1957.

Amendment  
of section 2.

2. In section 2 of the Insurance Act, 1938 (hereinafter referred to as the principal Act), in clause (10), the words "being an individual" shall be omitted.

Amendment  
of section 42.

3. In section 42 of the principal Act—

(i) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Controller or an officer authorised by him in this behalf shall, in the prescribed manner and on payment of the prescribed fee which shall not be more than ten rupees, issue to any person making an application in the prescribed manner a licence to act as an insurance agent for the purpose of soliciting or procuring insurance business:

Provided that—

(a) in the case of an individual, he does not suffer from any of the disqualifications mentioned in sub-section (4), and

(b) in the case of a company or firm, any of its directors or partners does not suffer from any of the said disqualifications, and the company or firm was immediately before the 1st day of August, 1957, holding a certificate issued under section 42A entitling it to act